

and other buildings under the Government, to put them into use or to keep them idle?

DR. MONO MOHAN DAS: If they are considered worthy of protection by Government and are declared as monuments of national importance, they are taken over.

श्री भगवत नारायण भागवत : क्या गवर्नमेंट को यह मान्य है कि जो बिल्डिंग वहाँ पर कोतवाली के लिये बना रही थी वह बन चुकी और पुलिस भी चली गयी, फिर भी यह बिल्डिंग बहुत धरसे ले खाली पड़ी हुई है ?

DR. MONO MOHAN DAS: Sir, we have been informed by the hon. Member who has sent us a letter of one of the M. L. A.s of the U. P. Legislature about that, but from the U.P. Government we have not yet received any communication.

DR. RAGHUBIR SINH: May I know if, in view of the letter that the hon. Member has received from the M. L.A., he has taken up the matter with the U. P. Government or not?

DR. MONO MOHAN DAS: We are expecting that as soon as their new building is completed and they have vacated this old building of the Rani of Jhansi, they will communicate to us.

NATIONALISATION OF INSURANCE BUSINESS IN CEYLON

*347. SHRI SURESH J. DESAI: Will the Minister of FINANCE be pleased to state:

(a) the effect of proposed nationalisation of insurance business in Ceylon on the operations so far carried on by the Life Insurance Corporation of India in that country; and

(b) the total assets and liabilities of the Life Insurance Corporation of India in Ceylon?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The legislation in respect of nationalisation of insurance business in Ceylon is still in the stage of a Bill. It is, therefore, not possible to say what will exactly be the effect of nationalisation on the operations carried on so far by the Life Insurance Corporation in that country.

(b) Accurate statistics are not available.

*348. [The questioner (Dr. A. Subba Rao) was absent. For answer, vide cols. 1713-14 infra.]

*49. [The questioner (Shri Harihar Patel) was absent. For answer, vide col. 1714 infra.]

THIRD BLAST FURNACES AT BHILAI AND ROURKELA

/ DR. Z. A. AHMAD; SHRI N. SRI RAMA REDDY:

Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether it is a fact that the third blast furnaces at both Bhilai and Rourkela had been lying idle for a considerable time after their completion;

(b) if so, what are the reasons therefor;

(c) what is the extent of loss in production of steel due to this; and

(d) what steps Government have taken to remedy the situation?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) to (d) The third blast furnace at Bhilai is ready. Production can start when the third battery of coke ovens, which was lighted on the 12th of October, can start making coke for the blast furnace. This is expected to happen in a few weeks.

The question was actually asked on the floor of the House by Shri N. Sri Rama Reddy.

In Rourkela, the third blast furnace was ready by August and can now go into production whenever required. But iron from the third blast furnace will be required only when the production of the main rolling mills increases further. It is, therefore, proposed to commission the third blast furnace after watching for some more weeks the pace at which the rolling programme gathers momentum.

AERODROME AT AGRA

*351. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that every person who desires to go to the aerodrome at Agra has to obtain the permission of the Defence Authorities;

(b) whether Government have received any representation from the residents of Agra to the effect that they are inconvenienced whenever any dignitary comes to Agra by plane; and

(c) if the answer to part (b) above be in the affirmative, what action Government have taken thereon?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

SHRI M. P. BHARGAVA: May I know whether admission cards are denied at times to persons who apply for them?

SARDAR S. S. MAJITHIA: Some time if the security demands it, they will certainly be.

SHRI M. P. BHARGAVA: Is it a fact that the issuing centre for the cards is located towards the Cantonment side and people from the City side have to come a long distance to get the admission cards?

SARDAR S. S. MAJITHIA: I do not know how the difficulty arises. If anybody wants to go there to receive any

V. I. P., then he has to apply to the Station Commander, and he always gets the cards.

SHRI M. P. BHARGAVA: Well, the hon. Minister has stated that it is very easy, but actually people are finding it very difficult to obtain cards for admission to the airport, and I would like to know what steps are being taken to see that the public is not inconvenienced in that way.

SARDAR S. S. MAJITHIA: As I have said, this aerodrome is an I.A.F. aerodrome and thus comes under installations which are prohibited areas, and if anybody wants to visit that area, if he gives the reason to the Station Commander there while applying for the card, he will get it.

SHRI BIREN ROY: Will the hon. Minister think of locating the office where the cards are issued at the gate of that aerodrome as is done in other parts? That will solve the problem.

SARDAR S. S. MAJITHIA: That will not be possible because wherever it does apply, we have to check it from the security angle.

SHRI BHUPESH GUPTA: The hon. Minister was saying that one has to apply as a V. I. P. Does the hon. Minister think that there are people with commonsense who would apply saying, "Give me a card. I am a V.J.P.?"

MR. CHAIRMAN: No, no.

PURCHASE OF ART OBJECTS BY THE ART PURCHASE COMMITTEE

*352. SHRI FARIDUL HAQ AN-SARI: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether the Art Purchase Committee purchased any ancient art objects in Calcutta during the month of August 1960;

(b) if so, how many art objects were purchased; and